

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 27**  
**82(ND)/2017**

**IN THE MATTER OF:**

Subhash Chander Monocha & Ors

.... Petitioner

v.

V.B Minirals & Resins Pvt. Ltd.

.... Respondent

**Order Under Section 241-242**

**Order delivered on 02.03.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Ms. Ranjana Roy, Ms. Vasudha Sen, Ms.  
Niharika Bhel, Advs.

For the Respondent : Adv. Sharad Rajwanshi, Adv. Ankita Sharma

**ORDER**

**RA-29/2022**

Mr. Sharad Rajwanshi, Ld. Counsel for the Respondent appears and states that in RA-22/2022 & RA-24/2022, the Ld. Counsel for the Applicant has failed to mention Respondent's Email ID and Mobile Number. Because of the same, Ld. Counsel for the Respondent is unable to file his response.

Ms. Vasudha Sen, Ld. Counsel undertakes to contact the Registry to do the needful. Let the needful be done within three days. Respondent is directed to file reply within two weeks thereafter. List the matter on 11.05.2023 for physical hearing.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**